

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF TUBELIGHT
COMMUNICATIONS LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	TUBELIGHT COMMUNICATIONS LIMITED
2.	Date of incorporation of Corporate Debtor	1 st February, 2013
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	CIN - U74120MH2013PLC240113
5.	Address of the Registered office and principal office (if any) of Corporate Debtor	Registered Office: B Wing, Office No – 1702, Lotus Corporate Park, Off W.E. Highway, Goregaon (East) MUMBAI - 400063 MAHARASHTRA
6.	Insolvency commencement date in respect of Corporate Debtor	23 rd March, 2023 (Copy of order received by IRP on 24 th March, 2023)
7.	Estimated date of closure of Insolvency Resolution Process	19 th September, 2023 (180 th day from the date of commencement of Insolvency Resolution Process)
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	CA IP Pankaj Khadloya IBBI/IPA-001/IP-P02485/2021-2022/13810
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	202, Vishnu Sadashiv Apartment 1754 Sadashiv Peth, Near Udayan Mangal Karyalay opp Scout Ground City:Pune State: Maharashtra Pin: 411030 E mail id : pkhadloya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	202, Vishnu Sadashiv Apartment 1754 Sadashiv Peth, Near Udayan Mangal Karyalay opp Scout Ground City:Pune State: Maharashtra Pin: 411030 Email: cirp.tcl@gmail.com
11.	Last date for submission of claims	6 th April, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA



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14.	(a) Relevant Forms And (b) Details Of Authorized Representatives Are Available At:	Web link - https://ibbi.gov.in/en/home/downloads
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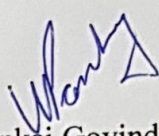
Notice is hereby given that the National Company Law Tribunal -Mumbai Bench Court-V, has ordered the commencement of Corporate Insolvency Resolution Process of the M/s Tubelight Communications Limited on 23rd March,2023.

The Creditors of M/s. Tubelight Communications Limited, are hereby called upon to submit their claims with proof on or before 6th April, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.




CA Pankaj Govindlal Khadloya
Email Id-pkhadloya@gmail.com/cirp.tcl@gmail.com
9423580836

IBBI Reg No-IBBI/PA-001/IP-P02485/2021-2022/13810
AFA Valid upto-24/10/2023

Date – 25.03.2023
Place- Mumbai

